

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3348
TO BE ANSWERED ON 09.08.2021**

LABOURERS/WORKERS WORKING IN INDUSTRIAL ORGANIZATIONS

†3348. SADHVI PRAGYA SINGH THAKUR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise and the company-wise number of labourers/workers working in various industrial organisations of the country till date;**
- (b) whether the Government has formulated any schemes for the security and welfare of the abovementioned workers;**
- (c) if so, the details thereof along with the number of workers benefitted therefrom;**
- (d) whether workers are being constantly exploited in various organisations of the country, if so, the details thereof; and**
- (e) the action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): No such information is maintained centrally by this Ministry.

However, as per the information received from the State Governments through the Directorate General Factory Advice Service and Labour Institutes (DGFASLI), under the Factories Act, 1948, state-wise details of number of workers employed in registered factories during 2019, which is the latest figure available, is at Annexure.

(b) & (c): The Ministry of Labour and Employment is implementing the Employees Provident Funds Scheme, 1952, the Employees' Pension Scheme, 1995, the Employees Deposit Link Insurance Scheme, 1976 and Employees State Insurance Scheme, 1952 for social security of the employees of organized sector.

Contd..2/-

Besides, the Government is also implementing several schemes for the welfare of the workers of unorganized sector. Some of the major schemes are: Pradhan Mantri Shram Yogi Maan – Dhan Yojana, implemented by Ministry of Labour and Employment; Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana, implemented by Ministry of Finance; Mahatma Gandhi National Rural Employment Guarantee Scheme, Deen Dayal Upadhyay – Gramin Kaushalya Yojana, Pradhan Mantri Awaas Yojana – Gramin and National Social Assistance Programme implemented by Ministry of Rural Development; Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana, implemented by Ministry of Health and Family Welfare; Deendayal Antyodaya Yojana, National Urban Livelihoods Mission, implemented by Ministry of Housing and Urban Affairs.

Further, the security and welfare of labourers are taken care of under the provisions of various labour laws like Minimum Wages Act, 1948, Payment of Wages Act, 1936, Payment of Bonus Act, 1965, Payment of Gratuity Act, 1972, Maternity Benefit Act, 1961, Building & Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, Contract Labour (Regulation and Abolition) Act, 1970, Inter-State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979 etc.

Also, there are provisions related to safety, health & welfare for the employees in the "Occupational Safety, Health & Working Conditions (OSH&WC) Code, 2020" enacted by the Parliament and notified in the Gazette of India on 29.09.2020. The OSH&WC Code, 2020 has not yet been implemented.

(d) & (e): Whenever violation of labour laws is noticed either through complaints or during the course of inspections carried out by the inspecting authorities under the central and state spheres, action is taken under the relevant provisions of the concerned Act.

Under the Central Sphere, the inspections are carried out by the Officers of Central Industrial Relations Machinery (CIRM) and in case of state sphere, they are being done by the labour departments of the concerned state.

During the inspections, irregularities if detected are rectified and prosecutions are launched if required.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UN-STARRED QUESTION No. 3348 FOR 09.08.2021. REGARDING LABOURERS/WORKERS WORKING IN INDUSTRIAL ORGANIZATIONS BY SADHVI PRAGYA SINGH THAKUR.

State/UT-wise details of Employment in registered factories during 2019

Sl.	State/UT	No. of Workers
1	Andaman and Nicobar Islands	5435
2	Andhra Pradesh	958024
3	Arunachal Pradesh	7517
4	Assam	287563
5	Bihar	201917
6	Chandigarh	1089
7	Chhattisgarh	340273
8	Daman and Diu & Dadra and Nagar Haveli	197480
9	Delhi	434350
10	Goa	100522
11	Gujarat	1834792
12	Haryana	1113571
13	Himachal Pradesh	353020
14	Jammu and Kashmir	70290
15	Jharkhand	312823
16	Karnataka	1578320
17	Kerala	619738
18	Madhya Pradesh	426297
19	Maharashtra	2603179
20	Manipur	14527
21	Meghalaya	14959
22	Mizoram	285
23	Nagaland	12854
24	Odisha	383982
25	Puducherry	81988
26	Punjab	746731
27	Rajasthan	554652
28	Tamil Nadu	2161021
29	Telangana	607260
30	Tripura	58019
31	Uttar Pradesh	1793371
32	Uttarakhand	677007
Total		18552856

Data Source: Chief Inspector of Factories (CIF) of States/UTs through DGFASLI.
